

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-520

CP No.-111/241/242/ND/2019

CA/189/2022, CA/156/2022

IN THE MATTER OF:

Mrs. Sunita Gupta &Anr.

....Applicant

Vs.

M/s. Vector Spicon Pvt. Ltd. &Ors.

....Respondent

SECTION

U/s 241-242

Order delivered on 14.03.2023

CORAM:

**SHRI ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sunil Singh

For the Respondent : Mr. Rajat Bhatia, Adv. for R 7

Mr. Priyanshu, Proxy Counsel for R 1, 3 & 4

ORDER

CA/189/2022: -

Ld. Counsel for the Petitioner espoused that the fresh/additional reply filed on behalf of Respondent No. 1, 3, and 4 have not yet been uploaded on the DMS as the same are lying in defects. Ld. Counsel appearing for the said Respondents had sought an opportunity to file a rejoinder but they have filed a fresh reply instead of filing the rejoinder. It would be open to Respondents No. 1, 3, and 4 to remove the defects qua the replies filed by them and upload the same on DMS, failing which the petition would be heard on the basis of the pleadings/documents available on record. List the matter on **26.04.2023**.

CA/156/2022: -

The prayer in CA/189/2022 is not opposed by the Non-Applicant (Petitioner) thus, the CA is **allowed** and the additional documents are taken on record.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)